

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:4523  
ANSWERED ON:11.08.2014  
PET FRIENDLY AIR SERVICES  
M. Smt. Vasanthi

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the names of the airlines in the country which are offering pet-friendly air services at present;
- (b) whether the Government has approved any 'Pet Fly' airlines to ensure safe and friendly travel for pets; and
- (c) if so, the details thereof along with the procedure/formalities being followed by the airlines?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (Shri Siddeshwara)

(a) Rule 24C of the Aircraft Rule 1937 deals with the carriage of animals, birds & reptiles which states that no animal, bird or reptile shall be taken aboard or carried on any aircraft to, from and within India, except under and in accordance with a general or special permit in writing issued by the Director-General in this behalf, and subject to such conditions, if any, as may be specified therein.;

(b) & (c) Directorate General of Civil Aviation (DGCA) has also issued Aeronautical Information Circular (AIC) 09 of 1985 on carriage of animals/birds etc. Scheduled domestic airlines are permitted to carry pets along with the passengers subject to compliance of above stated regulations.